



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
MA(IBC) No. 01/JPR/2022
CP No. (IB)- 120/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

ALP Consulting Limited

...Operational Creditor/Applicant

Versus

Patch Software Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Shashank Kasliwal, Adv.
For the Respondent : None-appeared

ORDER

Heard Mr. Shashank Kasliwal, Adv. appearing on behalf of the Petitioner/ Operational Creditor. None appeared on behalf of the Respondent/ Corporate Debtor. Learned counsel for the Petitioner submits that the matter has been finally settled between the parties and he seeks to withdraw the petition. Permission granted. CP No. (IB)- 120/9/JPR/2020 is dismissed as withdrawn.

All pending IAs in this matter stand disposed of accordingly.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

November 03, 2022
HA